

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309
IA-6021/2021, IA-5933/2021
In
IB-677(ND)/2021

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

M/s. Sheo Kumar Singh

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Dhruv Parwal Adv.

For Respondent : Ms. Saumya Jain, Ms. Atulika Ghawana Adv.

For the RP : Ms. Shivani Jaiswal Adv.

ORDER

IA-6021/2021, IA-5933/2021

On the request made by the Ld. Counsel appearing for the Respondent-Personal Guarantor, the matter is adjourned to **14.05.2024**.

In the meantime, the parties are directed to comply with the order dated 19.03.2024/09.04.2024 and file list of dates, events and issue-based chart with relevant submissions with a copy in advance to the other side, failing which, appropriate orders will be passed on the next date of hearing.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)